

ITEM NO.24

COURT NO.2

SECTION II-A

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**SPECIAL LEAVE PETITION (CRIMINAL) Diary No.36909/2018**

(Arising out of impugned final judgment and order dated 27-01-2018 in CRLAD No.1533/2006 passed by the High Court of Jharkhand at Ranchi)

THE STATE OF JHARKHAND

Petitioner(s)

VERSUS

SHAILENDRA KUMAR RAI @ PANDAV RAI

Respondent(s)

(With IA No.177280/2018 - CONDONATION OF DELAY IN FILING, IA No.177281/2018 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Date : 05-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Vishnu Sharma, Adv.  
Ms. Madhusmita Bora, AOR  
Mr. Pawan Kishore Singh, Adv.  
Mr. Dipankar Singh, Adv.  
Ms. Anupama Sharma, Adv.  
Mr. Abhishek Verma, Adv.

For Respondent(s) Mr. Braj Kishore Mishra, AOR  
Mr. Bikram, Adv.  
Mr. Abhishek Yadav, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 We have heard Mr Vishnu Sharma, counsel appearing on behalf of the petitioner and Mr Braj Kishore Mishra, counsel for the respondent.
- 2 Delay condoned.
- 3 Leave granted.
- 4 Arguments concluded.
- 5 Judgment reserved.

**(CHETAN KUMAR)**  
**A.R. -cum-P.S.**

**(SAROJ KUMARI GAUR)**  
**Court Master**